

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL  
HYDERABAD**

Division Bench – Court No. – I

**Excise Appeal No. 26424 of 2013**

(Arising out of Order-in-Appeal No.128/2012 (H-I) CE & 15/2013 (H-I) CE dt.18.02.2013  
passed by Commissioner of Customs, Central Excise & Service Tax (Appeals), Hyderabad)

**Cement Corporation of India Ltd**

Tandur Cement Factory (CCI), Tandur,  
RR District, Telangana – 501 158

.....Appellant

*VERSUS*

**Commissioner of Central Tax  
Medchal - GST**

Kendriya Shulk Bhava, LB Stadium Road,  
Basheerbagh, Hyderabad – 500 004

.....Respondent

**Appearance**

None for the Appellant.

Shri K. Raji Reddy, AR for the Respondent.

**Coram:**

**HON'BLE MR. A.K. JYOTISHI, MEMBER (TECHNICAL)**

**HON'BLE MR. ANGAD PRASAD, MEMBER (JUDICIAL)**

**FINAL ORDER No. A/30533/2025**

Date of Hearing: 03.12.2025

Date of Decision: 03.12.2025

**[Order per: ANGAD PRASAD]**

Nobody appeared on behalf of the appellant nor has any adjournment request been received. Learned AR points out that the appellant failed to appear on last several occasions.

2. On perusal of the record, it appears from the order sheets that the appellant is not interested in pursuing their appeal. Therefore, the appeal is liable to be dismissed for default.

3. Accordingly, the appeal is dismissed for default.

(Dictated and pronounced in the Open Court)

**(A.K. JYOTISHI)  
MEMBER (TECHNICAL)**

**(ANGAD PRASAD)  
MEMBER (JUDICIAL)**